

संभाव्यता रिपोर्ट तैयार करने के लिए कहा है ? गुजरात नर्मदा उर्वरक कम्पनी का ईंधन तेल में गैस में परिवर्तन करने के सम्बन्ध में यह स्पष्ट किया जाता है कि चूंकि ईंधन तेल की पर्याप्त मात्रा उपलब्ध है फीडस्टॉक के रूप में गैस के लिए परिवर्तन करने के लिए अतिरिक्त निवेश का कोई कारण प्रतीत नहीं होता। यही स्थिति गुजरात राज्य उर्वरक कम्पनी की है जो कि ईंधन तेल और नेफथा पर संतोषजनक रूप से कार्य कर रहा है। चूंकि एक फीडस्टॉक से दूसरे फीडस्टॉक में परिवर्तन करने से उर्वरकों का कोई अतिरिक्त उत्पादन नहीं होता। अतः गैस के लिए परिवर्तन पर अतिरिक्त निवेश का कोई औचित्य नहीं है।

(घ) उपरोक्त भाग (ग) के उत्तर में स्थिति स्पष्ट की गई है।

(ङ) यह सूचना उपरोक्त भाग (ग) के उत्तर में दी गई है।

#### **Manufacture of Rubber by Synthetics and Chemicals Limited**

3003. SHRI SURENDRA BIKRAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) since its inception which grades of Synthetic rubbers have been manufactured from time to time by Synthetics & Chemicals Limited and what have been their prices from time to time;

(b) is it not a fact that few years ago Synthetics & Chemicals Limited developed new varieties of rubbers almost identical to previous rubbers with slight change just to get out of control order of Central Government on synthetic rubbers;

(c) if (b) above is not correct, then what was need to have new grades of rubbers almost identical with heavy increase in prices of newly developed synthetic rubber grades; and

(d) what efforts the Central Government made to curb the attitude of developing new grades and arbitrarily fixing high prices to earn huge profitability?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS

(SHRI H. N. BAHUGUNA): (a) to (d). The required information is being collected and will be laid on the Table of the House, when received.

#### **Bilateral Cooperation with Malaysia for T.V. and Radio Coverage**

3004. SHRI MADHAVRAO SCINDIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a proposal for bilateral cooperation between India and Malaysia in the field of television and radio coverage is under consideration of Government;

(b) if so, details thereof; and

(c) progress so far achieved in this regard?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) and (c). The Government of India and the Government of Malaysia signed a cultural agreement on 30th March, 1978. The agreement provides for cooperation and exchange in the fields of television and radio also. In pursuance of this agreement, the Department of Culture proposes to enter into a regular Cultural Exchange Programme with Malaysia. The provisions/terms of the Exchange Programme are under consideration.

#### **Handing over of the Land and Structures by the Pong Dam Authorities**

3005. SHRI V. G. HANDE: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No. 3347 given in the Lok Sabha on the 13th December, 1978 and state:

(a) what are the reasons for which the land acquisition officer of the Himachal Pradesh Government has not handed over the possession of the land, structures and property in the periphery of the reservoir by the Pong Dam authorities and what advice Central

Government have given to the Himachal Pradesh Government to punish those L.A.Os. who are in collusion those L.A.Os. who are in collusion

(b) what are the terms of reference of the Committee appointed under D.C. (B&R) what is the number of meetings this Committee had with the Pong Dam authorities and by when this Committee is likely to submit its report and result of the Committee's meeting held on 24th April, 1978?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) 1. For the construction of the Beas Dam Project, a total area of 30729 Hectares (75938 Acres) of land was acquired which included 28271 Hectares (69810 acres) under the Pong Dam reservoir, which extends to about 48 kms. up-stream of the dam.

2. The Major portion of the land acquired for the Pong Dam reservoir has since come under submergence when the water level in the reservoir reached R. L. 1405. Controversy has arisen in respect of that land which has not been submerged yet and where the land owners are still occupying the property. There are about 228 persons staying in houses on the land acquired, which is above the highest reservoir level reached so far.

3. Regarding handing over of possession of land, a difference of view has arisen between the Land Acquisition Officer, and the Project Authorities, on a question of interpretation of the Land Acquisition Act. A clarification in this regard has been sought from the Ministry of Law.

4. No case of collusion between the IAO and the illegal oustees has come to notice.

(b) The Committee under Deputy Commissioner (Re-settlement and Rehabilitation) Talwara with Executive Engineer and IAO, Beas Project, Talwara and the SDM, Noorpur and SDM Dehra was set up by the Deputy Commissioner, Kangra to settle the matter

regarding handing over of possession of land acquired by the Beas Project authorities for Pong Dam reservoir, where the water level has not reached yet. The meetings for this Committee were fixed on 12-7-78, 3-8-78, 26-12-78 and 16-1-79. These meetings, were not held as SDM's Dehra and Nurpur could not attend. A meeting was last convened by the Deputy Commissioner, Kangra on 19-2-1979 in which it was decided to postpone discussions till the difference of view between the Project Authorities and the Himachal Pradesh Government on the question of handing over possession, is resolved.

#### Restriction of Diesel

**3006. SHRI PABITRA MOHAN PRADHAN:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether restrictions over diesel has been withdrawn;

(b) whether there is any apprehension of further rise in the price of diesel in the near future;

(c) whether Government of India are thinking to make India self-sufficient in diesel; and

(d) if so, the steps that are being taken in the matter?

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** (a) The Central Government have not imposed any restrictions over the distribution of high speed diesel oil. In the context of the difficult availability position of diesel oil, the Central Government have advised the oil companies to assist the State Government authorities in ensuring equitable distribution of this product. Some of the State Governments and Union Territory Administrations have taken certain regulatory measures for distribution of diesel oil. The continuation of such measures will be decided by the State Governments and Union Territory Ad-